

IN THE INCOME TAX APPELLATE TRIBUNAL
PANAJI BENCH, PANAJI – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No.236/PAN/2019
Assessment Year – 2017-18

Agnelo Lawrence Santan Fernandes, H.No.105, Block 5, Emilio Residency, Opposite Old RTO, Arlem, Raia, Salcete, Goa – 403720. PAN : AAFPF2578M	Vs.	ITO, International Taxation, Ward-1, Panaji.
Appellant		Respondent

Assessee by Shri Agnelo Lawrence Santan Fernandes (Assessee)

Revenue by Shri Basavaraj H. Mallayya

Date of hearing 19-02-2021

Date of pronouncement 19-02-2021

आदेश / ORDER

The appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals)-12, Bengaluru dated 25.02.2019 for the Assessment Year 2017-18.

2. Before us, the appellant filed a letter dated 11.01.2021 seeking permission to withdraw the appeal on the ground that the issue involved in this appeal stands settled under the Vivad Se

Vishwas Scheme, 2020. The appellant also filed copy of Form No.3 issued by Commissioner of Income Tax (IT), Bengaluru.

3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of appeal.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 19th February, 2021.

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 19th February, 2021

Sujeet

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-12, Bengaluru;
4. The CCIT (Intl. Tax) (SZ), Bangalore;
5. DR, ITAT, Panaji;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune